Constitutionally mandated posts lying vacant

[17 December, 2014]

2754.SHRI PAVAN KUMAR VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- how many posts, which are constitutionally mandated, are lying vacant at present;
 - the reasons therefor, if any; and (b)
- whether any delay in appointment has affected the performance, functionality, and effectiveness of such organizations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As far as the Ministry of Home Affairs is concerned no such post is lying vacant.

Declassification of files relating to Azad Hind

2755.SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many files relating to the erstwhile Head of Provisional Government of Azad Hind, Netaji Subhash Chandra Bose are lying with Government;
- (b) whether Government is considering to declassify the records contained in those files and send those to National Archives as has been done in case of other National leaders;
 - (c) if so, the details thereof; and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Government of India, Ministry of Home Affairs has appointed two Commissions namely Justice Khosla Commission and Justice M.K. Mukherjee to enquire into the disappearance of Netaji Subhas Chandra Bose on 11.07.1970 & 14.05.1999 respectively. The Commissions submitted their reports on 30.06.1974 & 08.11.2005 respectively. Files relating to both the commissions have been sent by Ministry of Home Affairs to National Archives of India (NAI) on 01.10.2012 for permanent retention. National Archives of India has informed that the work of arrangement of these papers was kept on hold following a communication from Ministry

of Home Affairs to return 700 items to the Faizabad Treasury as per direction of Hon'ble High Court, Allahabad communicated by UP Chief Secretary. National Archives of India has prepared the detailed list of the Justice Mukherjee Commission papers and the same have been made available for the scholars visiting the Research Room, National Archives of India (NAI) from 17.11.2014. National Archives of India has further informed that 04 files related to Azad Hind Government are available with them. Moreover, as informed by Ministry of External Affairs (MEA), 29 files are lying with them. Prime Minister's Office has 60 files related to Netaji Subhas Chandra Bose, out which, 2 Top Secret files have been declassified and sent to National Archives of India.

- (b) and (c) As informed by Ministry of External Affairs, they are not considering to declassify the records and sending to National Archives of India. As informed by Prime Minister's Office, they have 60 files related to Netaji Subhas Chandra Bose, out of which, 2 Top Secret files have been declassified and sent to National Archives of India.
- (d) Ministry of External Affairs has informed that the information contained in these files is of sensitive nature and brining this information in public domain at this juncture is not desirable from the point of view of India's relations with other countries.

Change in the name of Aurangzeb Road

2756.SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received requests recently from the public representatives/organizations to change the name of Aurangzeb Road in New Delhi; and
- (b) if so, the details of the representation received, and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir.

(b) The New Delhi Municipal Council has received a letter dated 14.10.2014 from BJP, Delhi, requesting to change the name of Aurangzeb Road to "Guru Gobind Singh Road."

One more reference from Delhi Sikh Gurudwara Management Committee (DSGMC) was also received by NDMC requesting to change the name of Aurangzeb Road to "Guru Tegh Bahadur Road." The name of the said road was not changed by the NDMC in light of the guidelines of the Ministry of Home Affairs.